

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No.149 of 2012 & IA No.150 of 2012 in**  
**DFR No.1679 of 2012**

**Dated : 10<sup>th</sup> May, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation & Distribution Corporation Ltd. .... Appellant (s)**

**Versus**

**Powergrid Corporation of India Ltd. & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. S. Vallinayagam**

**Counsel for Respondent (s): Mr. M.G. Ramachandran**  
for Powergrid

**ORDER**

**IA No.149 of 2012 & IA No.150 of 2012**  
(Condonation of delay)

It is submitted by the learned counsel for the Applicant that in pursuance of the notice issued by this Tribunal through dasti service, the service has been effected on four Respondents except Respondent No.1. He seeks some time to serve notice on the Respondent No.1.

Post the matter on **30.05.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**